

the aircraft is subjected to maintenance check as per the stipulated schedule of inspection, during the night stops at the main base station.

Ceiling on Bank Deposits

*319. SHRI U. R. KRISHNAN: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration to fix a ceiling for deposits by the nationalised banks; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) There is no proposal under Government's consideration to fix a ceiling on the deposits of the nationalised banks.

(b) Does not arise.

Airlinking of the State Capitals

*320. SHRI GIAN CHAND TOTU:
SHRI PRAKASH MEH-
ROTRA:
SHRI KRISHNA NAND
JOSHI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to connect all the State capitals by air; and

(b) if so, what are the details in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b) State Capitals of Himachal Pradesh, Meghalaya, Nagaland, Sikkim, Arunachal Pradesh, Lakshadweep, Mizoram, Pondicherry and Dadra Nagar Haveli are not connected by air at present. Indian Airlines has no proposal presently to link the above State Capitals by air.

An Expert Committee on the operation of third level air services has recommended that 50 new population centres should be linked by air by a system of third level air services in the first phase. The recommendations of the Committee are presently under examination of Government. The 50 centres recommended by the Committee include *inter-alia* the State Capitals of Himachal Pradesh, Meghalaya, Sikkim, Arunachal Pradesh, Mizoram and Pondicherry, presently not covered by the network of Indian Airlines.

Voluntary disclosure of unaccounted money

1460. SHRI R. R. MORARKA: Will the Minister of FINANCE be pleased to state:

(a) whether any Government servant disclosed any hidden income or wealth under the Voluntary Disclosure Scheme in 1975;

(b) if so, what is the number of Government servants who made such disclosures; and

(c) what is the total amount of wealth and income disclosed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (c) The declarations regarding the disclosure under section 3(1) do not show the nature of the trade, profession or nature of employment of the declarant. It is, therefore, not possible to furnish the requisite information for section 3(1) declarations.

Information contained in declarations under section 14(1) and 15(1) is taken into account for the purposes of determination of total income/net wealth under the provisions of the Income-tax Act/Wealth-tax Act. The requisite information is being collected so far as these declarations are concerned, and will be laid on the Table of the House.